

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 5574 of 2017**

Karu Das

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Neha Bhardwaj, Advocate
For the Respondent-State : Mr. Manish Mishra, G.P.-V

05/08.07.2020. Heard Ms. Neha Bhardwaj, learned counsel for the petitioner and Mr. Manish Mishra, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

On 02.06.2020, Mr. Aditya Raman, learned A.C. to G.P.-III was directed to file counter affidavit within four weeks.

Mr. Manish Mishra, learned G.P.-V submits that the name of the any counsel is not reflected in the cause-list on behalf of the respondent-State and in that view of the matter, this case has not been marked. He also submits that four weeks' further time may kindly be allowed for filing the counter affidavit.

Four weeks' further time is allowed to file counter affidavit.

Post this matter on 08.09.2020.

Let the name of Mr. Manish Mishra, learned G.P.-V be reflected in the cause-list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Ajay/